

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.112/2007**  
Friday, March 16, 2007

**CORAM :HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

K.Chandrasenan,  
Announcer Grade IV  
(Removed from service)  
All India Radio, Thiruvananthapuram.  
Residing at Devika, Thuruvickal P.O.,  
Thiruvananthapuram-695 031. .... Applicant

By Advocate Mr.Vishnu Chempazhanthiyil

V/s.

1. The Station Director,  
All India Radio, Prasar Bharathi,  
Broadcasting Corporation of India,  
Thiruvananthapuram.
2. The Deputy Director General,  
Prasar Bharathi,  
Broadcasting Corporation of India,  
All India Radio, Chennai-4.
3. The Director General,  
Prasar Bharathi,  
Broadcasting Corporation of India,  
All India Radio, New Delhi.
4. The Secretary,  
Ministry of Information & Broadcasting,  
Government of India, New Delhi. .... Respondents.

By Advocate Ms.Suvitha for Mrs.Aysha Youseff ACGSC

The application having been heard on 16.3.2007 the Tribunal delivered the following on the same day:

**Hon'ble Mrs.Sathi Nair, Vice Chairman**

**(ORDER)**

The applicant while working as Announcer Grade IV in All

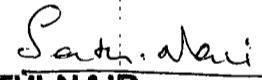
India Radio was chargesheeted and imposed the punishment of removal from service on 23/1/2006. The Appellate Authority confirmed the order of punishment by Annexure A-5 order dated 19/7/2006. The applicant has filed a revision petition vide Annexure A-7 before the 4<sup>th</sup> respondent with copies to the 2<sup>nd</sup> and 3<sup>rd</sup> respondent as he was not sure as to who is the Competent Authority. Revision Petition has not yet been disposed of. Ms.Suvitha representing the respondents counsel seeks a short adjournment.

2 In view of the facts mentioned above, we consider that the OA can be disposed of at this stage by directing that the revision petition be disposed of within a given timeframe.

3 We direct the 4<sup>th</sup> respondent or any other competent authority as the case may be to dispose of the Annexure A-7 revision petition within a period of two months from the date of receipt of copy of this order.



GEORGE PARACKEN  
JUDICIAL MEMBER



SATHI NAIR  
VICE CHAIRMAN

abp

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.112/2007**

**DATED FRIDAY THE 14TH DAY OF DECEMBER, 2007**

**CORAM :HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

K.Chandrasenan  
Announcer Gr.IV  
(Removed from service),  
All India Radio, Thiruvananthapuram  
Residing at Devika, Thruvickal P.O.,  
Thiruvananthapuram. ... Applicant

By Advocate Mr.G.S.Chepazhanthiyil

V/s.

- 1 The Station Director, All India Radio,  
Prasar Bharathi Broadcasting Corporation of India,  
Thiruvananthapuram.
- 2 The Deputy Director General,  
Prasar Bharathi,  
Broadcasting Corporation of India,  
All India Radio, Chennai-4.
- 3 The Director General,  
Prasar Bharathi,  
Broadcasting Corporation of India,  
All India Radio, New Delhi
- 4 The Secretary,  
Ministry of Information & Broadcasting,  
Government of India, New Delhi ... Respondents

By Advocate Mrs.Aysha Youseff ACGSC

This OA having been heard on 14th December,2007, the Tribunal on the same day delivered the following:-

(ORDER)

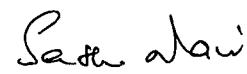
**Hon'ble Mrs.Sathi Nair, Vice Chairman**

When the matter came up for hearing, the respondents have filed the compliance report. The same is taken on record.

OA is closed.



DR.K.B.S.RAJAN  
JUDICIAL MEMBER



SATHI NAIR  
VICE CHAIRMAN

abp